

भारतीय गैर न्यायिक
रुपये Rs. 100

₹. 100 HUNDRED RUPEES

भारत INDIA
INDIAN NON JUDICIAL

य प्रदेश MADHYA PRADESH

Form 26 (See rule4A)

BP 062124



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO RAJYA SABHA 2022 FROM MADHYA PRADESH .

PART A

I VIVEK KRISHNA TANKHA son/daughter/wife of RAJ KRISHNA TANKHA Aged 65 years, resident of 842, SBI & AVART APART ,841 to 851JABALPUR-482001, a candidate at the above election, do hereby solemnly affirm and state on oath as under: -

- (1) I am a candidate set up by-Indian National Congress.
- (2) My name is enrolled in 98 Jabalpur North Madhya Pradesh Assembly Constituency, at Serial No120 in Part No.218.
- (3) My contact telephone number(s)is/are 9811229933 and my e-mail id is vivek.tankha@gmail.com and my social media account(s) is:

a) <https://twitter.vtankha>

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SOLEMNLY AFFIRMED BEFORE ME BY THE WITHIN NAMED

VIJAY SIRVIDYAN
ADVOCATE & NOTARY

30 MAY 2022

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लाउर वर न्य देरनी

राज्य बालिका संघ
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राजेश कुमार जैन
वैद्यक विक्रेता
सिविल कोर्ट, अरेरा हिस, भोपाल
लायसेन्स नं.-21/96-97

APPEAR TO BE HELD BY THE LANDOWNER
NOTIFICATION PAPER BEFORE THE REVENUE OFFICER FOR INTENTION TO RAISE
A NEW TOWN BOUNDARY WALLS

NOTE

1. THE ABOVE TOWN BOUNDARY WALLS ARE TO BE RAISED AT THE COST OF THE LANDOWNER AND THE REVENUE OFFICER IS NOT RESPONSIBLE FOR THE COST OF THE WALLS.

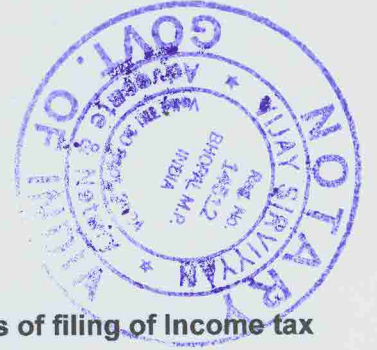
2. THE LANDOWNER IS TO BE RESPONSIBLE FOR THE COST OF THE WALLS AND THE REVENUE OFFICER IS NOT RESPONSIBLE FOR THE COST OF THE WALLS.

3. THE LANDOWNER IS TO BE RESPONSIBLE FOR THE COST OF THE WALLS AND THE REVENUE OFFICER IS NOT RESPONSIBLE FOR THE COST OF THE WALLS.

NOTARY PUBLIC



- b) Instagram: NA
c) Facebook: NA
d) YouTube : NA



(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income- tax return has been filed	Total income shown in Income Tax Return (in Rupees) for the last five Financial Years completed (as on 31 st March)
	VIVEK KRISHNA TANKHA Self	ABRPT8085E	2020-21	(i) 6,92,77,680/- (31.03.2021)
				(ii) 17,82,75,590/- (31.03.2020)
				(iii) 12,60,52,884/- (31.03.2019)
				(iv) 11,25,46,240/- (31.03.2018))
				(v) 12,65,35,366/- (31.03.2017)
2.	AARTI TANKHA Spouse	ACCPT7742A	2020-21	(i) 10,38,840/- (31.03.2021)
				(ii) 10,03,270/- (31.03.2020)
				(iii) 14,22,211/- (31.03.2019)
				(iv) 18,30,413/- (31.03.2018)
				(v) 38,55,955/- (31.03.2017)
3.	HUF (If Candidate is Karta/Coparcener)	AAFHV3418L	2020-21	(i) 19,03,510/- (31.03.2021)
				(ii) 31,90,070/- (31.03.2020)
				(iii) 17,72,779/- (31.03.2019)
				(iv) 15,07,006/- (31.03.2018)
				(v) 68,55,397/- (31.03.2017)
4.	Dependent 1	NOT APPLICABLE	NOT APPLICABLE	(i) NOT APPLICABLE
				(ii) NOT APPLICABLE
				(iii) NOT APPLICABLE

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[Vertical stamp]

				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
5.	Dependent 2	NOT APPLICABLE	NOT APPLICABLE	(I)	NOT APPLICABLE
				(II)	NOT APPLICABLE
				(III)	NOT APPLICABLE
				(IV)	NOT APPLICABLE
				(V)	NOT APPLICABLE

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

✓ (i) I declare that there is no pending criminal case against me.

(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)



OR

(ii) The following criminal cases are pending against me: **NOT APPLICABLE**

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

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(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section.... of IPC, etc.).	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal /Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6) Cases of conviction

✓ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: **NOT APPLICABLE**

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

(a)	Case No.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

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30 MAY 2022

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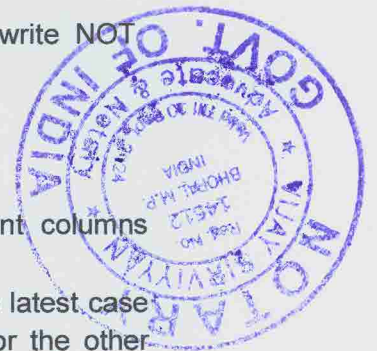
(c)	Sections of Acts / Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6). **NOT APPLICABLE IN VIEW OF ENTRIES IN 5(I) AND 6(I), above.**

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.



(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

V. S. Jaiswal⁵

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Note: 2. In case of deposit/Investment, the details including Serial Number; Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation, - For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2
(i)	Cash in hand (31.03.2022)	12,83,903.00	37,513.00	2,120.00	NOT APPLICABLE	NOT APPLICABLE
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit (31.03.2022)	Rs.14,30,07,813/- As Per Annexure-A	Rs.1,88,53,547/- As Per Annexure-A(1)	A. State Bank of India Jabalpur 1.Saving Account Rs.53,28,325/-	NOT APPLICABLE	NOT APPLICABLE
(iii)	Details of investment in Bonds, Debentures/ Shares and units in companies/Mutual Funds and others and the amount.(31.03.2022)	Rs.22,88,21,892/- As per Annexure-B	Rs.1,22,80,720/- As per Annexure-B(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE



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(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount (31.03.2022)	Rs.3,83,78,414/- As per Annexure-C	Rs.1,03,02,039/- As per Annexure-C(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount. (31.03.2022)	Rs.1,46,22,406/- As per Annexure-D	Rs.15,67,969/- As per Annexure-D(1)	Rs.5,16,05,886/- As per Annexure-D(2)	NOT APPLICABLE	NOT APPLICABLE
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	Rs.2,58,87,556/- As per Annexure-E	-NIL-	-NIL-	NOT APPLICABLE	NOT APPLICABLE
(vii)	Jewelry, bullion and valuable thing(s) (give details of weight and value)	Gold/Gold Jewelry (Approximate 2.25 Kg) Rs.72,50,000/- Silver /Gold Jewelry (Approximate 5 Kg) Rs.3,00,000/-	Gold/Gold Jewelry (Approximate 3.04 Kg) Rs.1,01,73,000/-	-NIL-	NOT APPLICABLE	NOT APPLICABLE



NOTARY VIJAY SIRVIYYAN

Vijay Sirviyyan

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(viii)	Any other assets such as value of claims/interest	Furniture & Fixture including Machinery & Equipment, Computer, Air conditioner, Mobile, & Misc. Rs.22,70,333/-	NIL-	Furniture & Fixture including Machinery & Equipment, Computer, Air conditioner, Mobile, & Misc. Rs.46,693/-	NOT APPLICABLE	NOT APPLICABLE
(ix)	Gross Total value	46,18,22,316 /-	5,32,14,788/-	5,69,36,331 /-	NOT APPLICABLE	NOT APPLICABLE

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF	Dependent-1	Dependent-2
(i)	<u>Agricultural Land</u>	-NIL-	As per Annexure-F(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Location(s) Survey number(s)					
	Area (total measurement in acres)	-NIL-	As per Annexure-F(1)	NIL-	NOT APPLICABLE	NOT APPLICABLE
	Whether inherited property (Yes or No)	-NIL-	As per Annexure-F(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Date of purchase in case of self - acquired property	-NIL-	As per Annexure-F(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Cost of Land (in case of purchase) at the time of purchase	-NIL-	As per Annexure-F(1) Rs. NIL	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Any Investment on the land by way of development, construction etc.	-NIL-	As per Annexure-F(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Approximate Current market value	-NIL-	Rs.75,00,000/- As per Annexure-F(1)	-NIL-	NOT APPLICABLE	NOT APPLICABLE

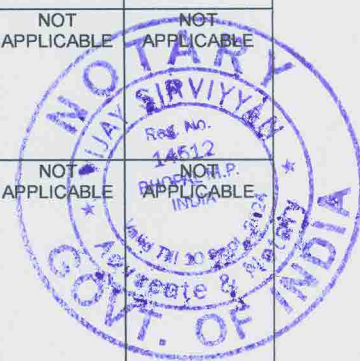
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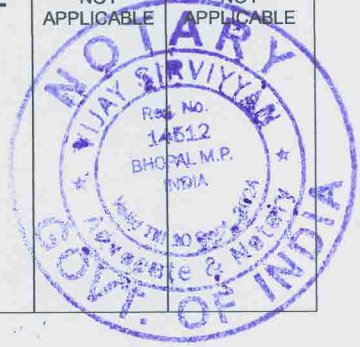
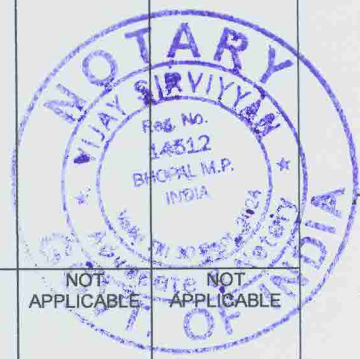
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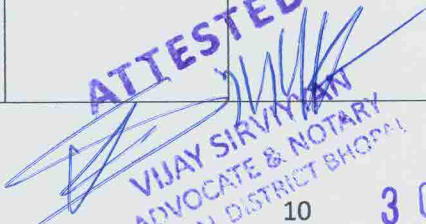
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Area (total measurement in sq. ft.)	-NIL	NIL-	As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Built-up Area (total measurement in sq.ft.)	-NIL	NIL-	As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Whether inherited property (Yes or No)	-NIL	NIL-	As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Date of purchase in case of self - acquired property	-NIL	NIL-	As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Cost of property (in case of purchase) at the time of purchase	-NIL	NIL-	Rs 21,95,600 As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Any Investment on the property by way of development, construction etc.	-NIL	NIL-	As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE
Approximate current market value	-NIL	NIL-	Rs.50,00,000/- As per Annexure-G	NOT APPLICABLE	NOT APPLICABLE




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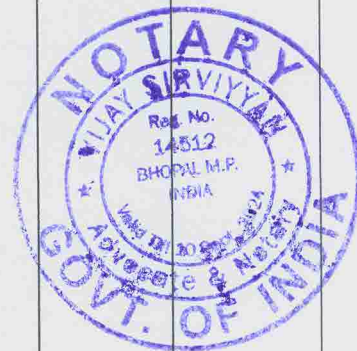
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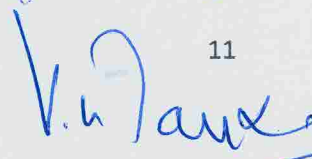
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Area (Total measurement in sq. ft.)	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Built up Area (Total measurement in sq. ft.)	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Whether inherited property (Yes or No)	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE



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	Date of purchase in case of self – acquired property	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Cost of property (in case of purchase) at the time of purchase	Rs.42,53,71,087/- As per Annexure-H	Rs.1,51,35,587/- As per Annexure-H(1)	Rs.1,30,06,749/- As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Any Investment on the land by way of development, construction etc.	As per Annexure-H	As per Annexure-H(1)	As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
	Approximate current market value	Rs.43,87,64,327/- As per Annexure-H	Rs.2,06,33,333/- As per Annexure-H(1)	Rs.1,56,80,099/- As per Annexure-H(2)	NOT APPLICABLE	NOT APPLICABLE
(v)	Others (such as interest in property)	-NIL-	-NIL-	-NIL-	NOT APPLICABLE	NOT APPLICABLE
(vi)	Total of current market value of (i) to (v) above	Rs.43,87,64,327/- (Own Estimation of Market Value)	Rs.2,81,33,333/- (Own Estimation of Market Value)	Rs.2,06,80,099/- (Own Estimation of Market Value)	NOT APPLICABLE	NOT APPLICABLE

(8) I give herein below the details of liabilities/dues to public financial institutions and government: -

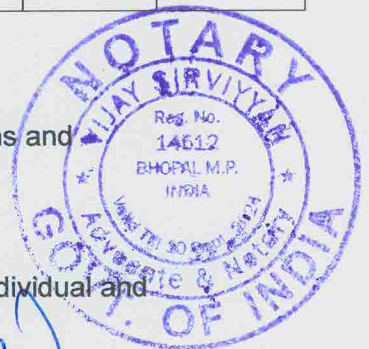
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

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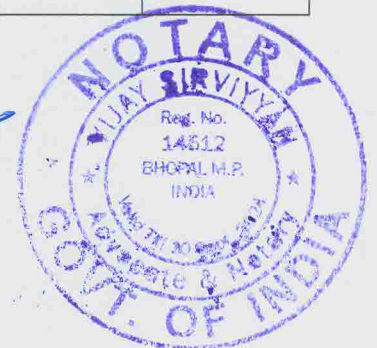


S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	-NIL-	-NIL-	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Loan or dues to any other individuals/entity other than mentioned above. Name(s), Amount outstanding, nature of loan	-NIL-	-NIL-	-NIL-	NOT APPLICABLE	NOT APPLICABLE
	Any other liability	Rs.5,80,41,726/- As Per Annexure-I	Rs.1,05,79,026/- As Per Annexure-I(1)	Rs.15,60,141/- As Per Annexure-I(2)	NOT APPLICABLE	NOT APPLICABLE
	Grand total of liabilities	Rs.5,80,41,726	Rs.1,05,79,026	Rs.15,60,141	NOT APPLICABLE	NOT APPLICABLE

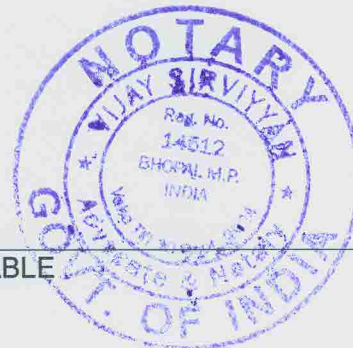
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Vijay Sirviyan
30 MAY 2022



ii)	<p>Government Dues:</p> <p>Dues to departments dealing with Government accommodation</p>	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?- YES</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely: -</p> <p>(i) The address of the Government accommodation in occupation is C II 55 Vinay Marg, Chanakyapuri, New Delhi</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) rent;</p> <p>(b) electricity charges;</p> <p>(c) water charges; and</p> <p>(d) telephone charges as on 09/05/2022.</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>
iii)	<p>Dues to department dealing with Government transport (including aircrafts and helicopters)</p>	<p>NOT APPLICABLE</p>



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candidate or spouse or dependents have interest: NIL

- (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners: NIL
- (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share: NIL

(10) My educational qualification is as under:

LL.B. (Bachelor of Laws) degree from Delhi University in the year 1979.

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

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30 MAY 2022




PART - B

(11). **ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:**

1.	Name of the candidate	Vivek Krishna Tankha					
2.	Full postal address	842 ,SBI & AVART APART ,841 to 851 Jabalpur- 482001					
3.	Number and name of the constituency and State	98-Jabalpur North Madhya Pradesh Assembly Constituency at Serial No.120 in Part No 218					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	Indian National Congress					
5.	Total number of pending criminal cases	-Nil-					
6.	Total Number of cases in which convicted	-Nil-					
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown			
	(a) Candidate	ABRPT8085E	31.03.2021	6,92,77,680/-			
	(b) Spouse	ACCPT7742A	31.03.2021	10,38,840/			
	(c) HUF	AAFHV3418L	31.03.2021	19,03,510/-			
	(d) Dependent	Not Applicable	Not Applicable	Not Applicable			
8.	Details of Assets and Liabilities (including offshore assets) in rupees						
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.	Moveable Assets (Total value)	Rs.46,18,69,010/-	Rs.5,32,14,788/-	Rs.5,69,83,027/-	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
B.	Immovable Assets						NOT APPLICABLE
I	Purchase Price of self-acquired immovable property	Rs.42,53,71,087/-	Rs.1,51,35,587/-	Rs.1,52,02,349/-	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
II	Development/ construction cost of immovable property after purchase (if applicable)	Nil	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

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 ADVOCATE & NOTARY
 BHOPAL DISTRICT R.C.

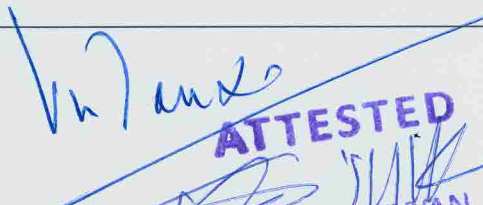
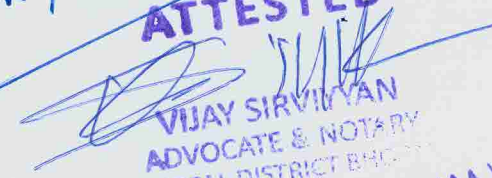
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30 MAY 2022



	III	Approximate Current Market Price				NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
		(a) Self-acquired assets (Total Value)	Rs 43,12,64,327/-	Rs.1,73,00,000/-	Rs.2,06,80,099/-			
		(b) Inherited assets (Total Value)	Rs 75,00,000	Rs.1,08,33,333/-	Nil			
9.		Liabilities						
	(i)	Government dues (Total)	Nil	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	NIL	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
10.		Liabilities that are under dispute						
	(i)	Government dues (Total)	Nil	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
11.		Highest educational qualification: LL.B. (Bachelor of Laws) degree from Delhi University in the year 1979. (Give details of highest School /University education mentioning the full form of the certificate, diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)						

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 M.P.
 12
 18/11/21


ATTESTED

VIJAY SIRVIYAN
 ADVOCATE & NOTARY
 BHOPAL DISTRICT BHOPAL

30 MAY 2022



